

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FRONTIER SHELTERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Frontier Shelters Private Limited
2.	Date of incorporation of corporate debtor	21.02.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203KA2012PTC062614
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No 422, 2nd Floor, 80 Feet Road, 6th Block, Koramangala, Bangalore, Bangalore, Karnataka, India, 560095 Principal place of operations: (location of the project) "Frontier Heights", 1022, Kasavanahalli Main Rd, Haralur, Bengaluru, Karnataka 560102
6.	Insolvency commencement date in respect of corporate debtor	30.07.2026 (Copy of the order received on 12.08.2026)
7.	Estimated date of closure of insolvency resolution process	26.01.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hari Babu Thota IBBI/IPA-002/IP-N00084/2017-2018/10225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka – 560011 E-mail: csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka – 560011 E-mail: ip.frontiershelters@gmail.com
11.	Last date for submission of claims	26.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Financial Creditors in a class- Allottees under the real estate project "Frontier Heights"
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Ratnakar Shetty 2. Mr.Raghuram Manchi 3.Mr.Ravi Sankar Devarakonda



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.frontiershelterscirp.in The applicable claim forms, instructions for submission of claims and facility for online submission are available at the above website. Creditors/stakeholders may upload the duly completed and executed claim form along with the requisite supporting documents through the website. Physical Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka – 560011
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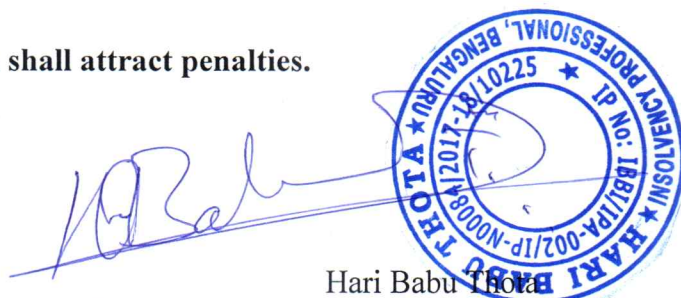
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Frontier Shelters Private Limited on 30.07.2026 (Copy of the order received on 12th August 2026).

The creditors of Frontier Shelters Private Limited, are hereby called upon to submit their claims with proof on or before 26.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Financial Creditors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Hari Babu Thota
Interim Resolution Professional of
Frontier Shelters Private Limited
41/1, 2nd Floor, 11th Cross,
8th Main, 2nd Block, Jayanagar
Bengaluru – 560 011

Date:14-08-2026
Place: Bengaluru

**CEREBRA INTEGRATED TECHNOLOGIES LIMITED**

CIN: L85110KA1993PLC015091

Regd. Office: No. S 5 Off 3rd Cross, 1st Stage, Peenya Industrial Area, Bangalore-560058.

Tel: +91 97409 11799. e-mail: info@cerebracomputers.com Website: www.cerebracomputers.com**Advertisement of Un-Audited Standalone and Consolidated Financial Results for the First Quarter ended June 30, 2026***[Pursuant to Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015]*

The Board of Directors of the Company, at its meeting held on August 13, 2026, have, inter-alia, considered and approved the Un-Audited Standalone and Consolidated Financial Results for the quarter ended June 30, 2026 (the "Financial Results").

The Financial Results, along with Limited Review Report, is available on the Company's website at www.cerebracomputers.com and can be accessed by scanning the QR provided below. The Financial Results are also available on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

For Cerebra Integrated Technologies Limited

V Ranganathan
Chairman and Managing Director
DIN: 01247305

Date: 13.08.2026

**SUNIL AGRO FOODS LIMITED**

Corporate Office: 1/104, Ahuja Chambers, Kumara Krupa Road, Bengaluru - 560001

T: 080 2225 1555 / 1666 | E-mail: info@sunilagro.in

Factory & Registered Office: Plot 39/A2, Chokkahalli, Hosakote Industrial Area, Hosakote - 562114

T: 080 27971371/ 463 | E-mail : billing@sunilagro.in | www.sunilagro.in | CIN No: L01111KA1988PLC008861**Advertisement of Un-Audited Standalone Results for the First Quarter ended June 30, 2026***[Pursuant to Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015]*

The Board of Directors of the Company, at its meeting held on August 13, 2026, have, inter-alia, considered and approved the Un-Audited Standalone Financial Results for the First Quarter ended June 30, 2026.

The Financial Results, along with the Limited Review Report, are available on the Company's website at www.sunilagro.in and can be accessed by scanning the QR provided below.

Place: Bangalore
Date: 13.08.2026

Scan this QR Code for full Financial Results

For Sunil Agro Foods Limited
Pramod Kumar S
DIN: 00719828
Chief Executive Officer and Director**Aequs Limited**

(Formerly known as Aequs Private Limited)

CIN: L80302KA2000PLC026760

Registered Office: Aequs Tower, No. 55, Whitefield Main Road, Mahadevapura Post, Bengaluru - 560048, Karnataka, India.

Tel: + 91 080 61348000, E-mail: investor.relations@aequs.com, Website: www.aequs.com**NOTICE OF 26TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION****(A) ANNUAL GENERAL MEETING ("AGM")**

Notice is hereby given that the 26th Annual General Meeting ("AGM") of the members of Aequs Limited ("the Company") will be held on Friday, September 04, 2026 at 4:00 PM (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") only, to transact the businesses set forth in the AGM notice pursuant to circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), which allow the companies to hold AGM through VC/OAVM.

In terms of the said Circulars, the AGM Notice along with the Audited Balance Sheet as at March 31, 2026, Audited Statement of Profit & Loss, Cash Flow Statement for the year ended March 31, 2026, together with the Reports of the Directors and Auditors thereon have been sent through electronic mode only to those members whose E-mail Ids are registered with the Company/Depository Participant(s)/ KFin Technologies Limited ("KFin"), the Registrar and Share Transfer Agent of the Company as on Friday, August 07, 2026. The requirement of sending physical copies of the Notice of AGM has been dispensed with vide MCA Circulars and the SEBI Circulars.

A letter providing web-link including exact path for accessing the Annual Report has been sent to those members who have not registered their email Ids.

The AGM Notice and Annual Report of the Company for the financial year 2025-26 are also available on the Company's website at <https://www.aequs.com/investor/> and on the websites of the Stock Exchanges where the shares of the Company have been listed viz., www.nseindia.com and www.bseindia.com and on website of KFin (<https://evoting.kfintech.com>). Members, including those who have not registered their E-mail addresses with Company/ Depository Participant(s), can download the AGM Notice and Annual Report from any of the said websites.

The members whose E-mail address is not registered with the KFin/Depository Participant(s), are required to visit the link: <https://evoting.kfintech.com> for registration of E-mail address and to receive AGM Notice, Annual Report and e-voting user ID and password by E-mail. Detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the manner of voting remotely or e-voting during the AGM, has been made available on the aforesaid website.

The above documents are available for electronic inspection by the Members of the Company during office hours on any working day of the Company upto the date of AGM.

(B) REMOTE E-VOTING

In compliance with the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and the provisions of Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is providing to its Members the facility of remote e-voting before/during the AGM in respect of the businesses to be transacted at the AGM and for this purpose the Company has appointed KFin for facilitating voting through electronic means. The detailed instructions for remote e-voting are given in the notice of 26th AGM. Members are requested to take note of the following:

a) The remote e-voting facility would be available during the following period:

Sl. No.	Details / Activity	Particulars
1.	Date and time of commencement and end of remote e-voting	Commencement: Tuesday, September 01, 2026 at 9.00 am (IST) Conclusion: Thursday, September 03, 2026 till 5:00 pm (IST)
2.	Cut-off date	Friday, August 28, 2026

The remote e-voting module shall be disabled for voting after 5.00 pm on Thursday, September 03, 2026.

b) Members whose name is recorded in the Register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting / e-voting during the AGM, as the case may be. Once the vote on a resolution is cast by the member, he / she shall not be allowed to change it subsequently. The members who have not cast their vote electronically, and are otherwise not barred from doing so, can exercise their voting rights through the e-voting system during the AGM. The Company will make necessary arrangements for e-voting during the AGM. Members who have cast their votes by remote e-voting prior to the meeting may also attend the AGM but they are not entitled to cast their vote again during the AGM.

c) Members who would like to express their views/ ask questions as a speaker at the meeting may pre-register themselves, by logging on to <https://emeetings.kfintech.com>, from Saturday, August 29, 2026 (from 9.00 AM IST) up to Monday, August 31, 2026 (till 5.00 pm IST). Only those members who have pre-registered themselves as a speaker will be allowed to express their views/ask questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

d) The instructions for attending the AGM through VC / OAVM and the manner of e-voting is provided in the Notice convening the AGM for Members who have registered their e-mail address as also for those Members who hold shares in physical form or who have not registered their e-mail address.

CS Pramod S M or in his absence CS Biswajit Ghosh, partners of M/s. BMP & Co. LLP, a Practising Company Secretaries firm, Bengaluru, has been appointed as Scrutinizer to scrutinize the remote e-voting process before/ during the AGM in a fair and transparent manner.

Webcast facility:

Members may kindly note that the Company will provide webcast of the proceedings of AGM. Members who are entitled to participate in the AGM, can view the proceedings of AGM by logging into website of KFin i.e. <https://evoting.kfintech.com/> using their e-voting login credentials.

For any query / clarification / grievance connected with VC Meeting, remote e-voting and Members who acquired shares of the Company after the date of dispatch of AGM notice and hold shares as of the cut-off date may obtain the User ID and Password by following aforementioned steps or may write an E-mail to the Company at investor.relations@aequs.com or to evoting@kfintech.com or call KFin's toll free No.: 1800 309 4001.

By Order of the Board of Directors
For Aequs Limited

Sd/-

Ravi Mallikarjun Hugar
Company Secretary & Compliance Officer
M. No.: A20823Date: August 14, 2026
Place: Belagavi**L&T Finance Limited**Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Bangalore**PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY**

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [SA OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession taken	Earnest Money Deposit 10% or more of RP (IN ₹)	Secured Debt	Reserve Price (IN ₹)	Date of Inspection	Date and Time of Auction
1. Mr. Arun Sarkar 2. Mrs. Mithu Sarkar	Schedule - I All That Piece And Parcel Of A Two Bedroom Apartment Bearing No. 203, On The 2nd Floor Of The Wing C3, Block 'C' With E - Khata Number 150200302600221421 In The Project In The Development Known As "vbhc Palmhaven - II, Having Carpet Area Of 510.64 Square Feet And Saleable Area Of 726.71 Square Feet Along With No Car Parking Space With Proportionate Share In The Common Area And The Non - Exclusive Right To Use Of The Common Area, The Common Amenities And Facilities Of The Project Developed On Land Situated At Village Doddabele Village, Kengeri Hobli, Bangalore South Taluk, Bangalore District.	H0481807 04231238 15, H0481803 02230625 46 H0481803 02230625 46L,	15-04-2026	Rs. 4,05,532/-	As per Demand Notice dated 09/01/2025 Total outstanding dues is Rs. 76,49,607.71/- As On Date 03/01/2025	Rs. 40,55,321/- (BID Increment 1 Value Rs. 25,000/-)	On 03/09/2026 from 10.00 A.M to 5.30 P.M with prior appointment.	08/09/2026 from 11:00 A.M TO 12:00 P.M

TERMS AND CONDITIONS OF PUBLIC AUCTION

- The E-auction Sale is being conducted online by the Authorised Officer through the website <https://sarfaesi.auctiontiger.net/EPROC/> under the provisions of SARFAESI Act with the aid and through public e-Auction mode.
- The public e-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.
- For participating in the public e-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **07-09-2026 TILL 6:00 P.M.**
- The EMD of all other bidders who did not succeed in the public e-auction will be refunded by LTF within 7 days of the closure of the public e-auction. The EMD will not carry any interest.
- The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **08-09-2026** i.e., day of e-auction or on the next working day i.e., **09-09-2026**, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
- For inspection of property or more information, the prospective bidders may contact the authorised officer i.e. **Name Mr. Vikas Singh, Contact No. 8669189048 and Mr. Sathesha R Contact No. 9738141146**, L&T Finance Ltd, Brindavan, Plot no. 177, CST Road, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India. At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
- The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public e-auction sale.
- The Borrower (s)/Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI Act, 2002.
- The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 14.08.2026

Place: Bangalore

Sd/-
Authorized Officer
For L&T Finance Limited**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FRONTIER SHELTERS PRIVATE LIMITED**RELEVANT PARTICULARS**

01	Name of Corporate debtor	FRONTIER SHELTERS PRIVATE LIMITED
02	Date of incorporation of Corporate debtor	21.02.2012
03	Authority under which Corporate debtor is incorporated / Registered	ROC, Bangalore
04	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45203KA2012PTC062614
05	Address of the Registered Office and Principal Office (If Any) of Corporate debtor	Registered Office: No 422, 2nd Floor, 80 Feet Road, 6th Block, Koramangala, Bangalore, Karnataka, India, 560005 Principal place of operations: (location of the project) "Frontier Heights", 1022, Kasavanahalli Main Rd, Haralur, Bengaluru, Karnataka 560102
06	Insolvency commencement date in respect of corporate debtor	30.07.2026 (Copy of the order received on 12.08.2026)
07	Estimated date of closure of insolvency resolution process	26.01.2027
08	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hari Babu Thota (BBI/PA-002/IP-N00084/2017-2018/10225
09	Address and e-mail of the interim resolution professional, as registered with the Board	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka - 560011 E-mail: csharibabuthota@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka - 560011 E-mail: csharibabuthota@gmail.com
11	Last date for submission of claims	26.08.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Financial Creditors in a class- Allottees under the real estate project "Frontier Heights"
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Ratnakar Shetty 2. Mr. Raghuram Manchi 3. Mr. Ravi Sankar Devarakonda
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.frontiershelterscorp.in The applicable claim forms, instructions for submission of claims and facility for online submission are available at the above website. Creditors/stakeholders may upload the duly completed and executed claim form along with the requisite supporting documents through the website. Physical Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru, Karnataka - 560011

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Frontier Shelters Private Limited on 30.07.2026 (Copy of the order received on 12th August 2026).

The creditors of Frontier Shelters Private Limited, are hereby called upon to submit their claims with proof on or before 26.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Financial Creditors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.Sd/-
Hari Babu Thota
Interim Resolution Professional of Frontier Shelters Private Limited
41/1, 2nd Floor, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru - 560 011

Date: 14.08.2026

Place: Bangalore

Registered Office: 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.au.bank.in**LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS**

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/her/their dues, we are constrained to conduct an auction of pledged gold items/articles on 14 Sep 2026 between 11:00 AM - 3:00 PM (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

Physical Auction Branch Details

KOPPAL -L25660001877197 L25660001958125 L25660002177017 L25660002029167 L25660001978247 L2566000219428 L25660001567901 L25660002001450 L25660000844816J ALAKAL -L25660001965882 L25660000591552J Koramangala 1st Block -L25660000892694J HASSAN -L25660002030645 L25660001955641 L25660002020624 L25660001955061 CHIKKABALLAPURA -L25660001826381J Saraswathi Puram Mysore -L25660001900455 L9001092053274902 L900109203600561 L25660001900645 L9001092053275045 L9001092054162876J SINDANODURU -L25660001925108 L25660001842174 L25660000845014 L25660001870750 L25660001924430 L25660001900515 L25660001861587 L25660001895193J LINGASAGUR -L25660001888286 L25660001995685 L25660001999657 L25660001940419 L25660000594936 L25660002014735 L25660001838832 L25660002169853J Sirra -L25660001929591J BELGAUM -L25660001847275 L25660000899721 L25660001975793 L25660001978807 L25660001978717J KRISHNARAJ PET -L25660002090601J CHINTAMANI -L25660000870106 L25660001907703 L25660002024286 L25660001968796 L25660001892198 L25660002048751 L25660001940369J HIRIYUR -L25660002039146 L25660002038730J KOLLELEGALA -L25660002018718 L25660002013527 L25660001979545 L25660002022490 L25660002019958 L25660002153823J HAVERI -L25660001969555 L25660001907963 L25660001902702 L25660001844592 L25660001896341 L2566000194943J Bangalore -L25660001839310 L25660001894995J SINDAGI -L25660001944032 L25660002001700 L25660002013407 L25660002034879J KOLAR -L25660001892798 L25660001945070 L25660001973996 L25660002008587 L25660001955311 L25660001978377 L25660001945100 L25660001892508 L25660000842589J BELLARY- PARVATHI NAGAR -L25660002038020 L25660001984645J HOSKOTE -L25660001908851 L25660001910166 L25660001904878J JAMKHANDI -L25660000804672J HOSPET -L25660002025105 L25660002282739 L25660002000712 L25660001832103 L25660001836665 L25660002178835 L25660001857515J CHALLAKERI -L25660002027211 L25660001855709 L25660001986302 L2566000205903J V V Puram -L25660002026423 L25660001980863 L25660001981141 L25660000840813 L25660002026483 L25660001980773 L25660001980463 L9001090157202372 L25660001991982 L25660001980863 L25660001981141 L25660000840813 L25660002026483 L25660001959971 L25660000871524J Bellandur -L25660001973146 L25660000921851 L25660001987880J RANEENUR -L25660001860039 L25660000695656 L25660002283217J HARAPANAHALLI -L25660001905816 L25660001986032 L25660002121924 L25660001941437 L25660001965022J DEVARDURGA -L25660001877787 L25660002013027 L25660001951348 L25660002250770J GUNDLUPET -L25660002002488 L25660001930928 L25660001997681 L25660001845158 L25660001817472 L25660002040655J MALUR -L25660002110175 L25660001960231J HONNALI -L25660000793150 L25660000922909 L9001090157187571 L25660001873775J ATHANI -L25660001981771J KRISHNARAJANAGARA -L25660001921225 L25660001964184 L25660001882787J SHAHPUR -L25660001871778J ALAND -L25660001866368J BIDAR -L25660002032861 L25660002070448J MANDYA -L25660001878025J PIRIYAPATTANA -L25660002016062 L25660001815925 L25660001852485J MALAVALLI -L25660001879354J CHANNARAYAPATTANA -L25660002010733J DODDABALLAPURA -L25660002025005 L25660001995615 L25660000622405J Gubbi -L25660000939063 L25660000534679J Vidyanayapura -L25660002027201 L25660002027391J GANGAVATHI -L25660001927615 L25660001998879J CHITHRADURGA -L25660002015584 L25660001910616J Hole Narsipur -L25660002028889 L25660001872746 L25660002016612J KALBURGI -L25660002007349 L25660002007879J DAVANAGERE -L25660001833901J BHADRAVATHI -L25660001848373

Note: 1. In the event of failure of physical auction e-auction may be conducted by using web link - <https://igold.samil.in>

2. Please consider this notice as a pre-notice for the next auction in case the proposed auction fails.

3. The auction is subject to certain terms and conditions in the bid form, which is Sd/- made available before the commencement of auction.

Manager
AU Small Finance Bank Limited

